

**NON-REPORTABLE
IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION**

Review Petition (C) No.472 of 2018

In

Transfer Petition (C) No.1252 of 2016

Anjali Brahmawar Chauhan

.... Petitioner

Versus

Navin Chauhan

.... Respondent (s)

O R D E R

1. The Petitioner preferred Transfer Petition (C) No.1252 of 2016 seeking transfer of HMA No.487 of 2015 filed by the Respondent from the Principal Judge, Family Court, District Gautambudh Nagar, U.P. to the Court of Principal Judge, Family Court, Saket District, New Delhi. The Transfer Petition was dismissed taking into account the fact that no serious inconvenience will be caused to the Petitioner for travelling between Gautambudh Nagar, U.P. to Saket, New Delhi. While dismissing the Transfer Petition, this Court directed the trial to be conducted at Gautambudh Nagar, Family Court through video conferencing.

2. This Review Petition has been filed by the Petitioner on the ground that there is no video conferencing facility at Gautambudh Nagar, District Courts. Another ground in the Review Petition is that video conferencing is not permissible in

matrimonial matters in accordance with the judgment of this Court date 09.10.2017 in a case titled ***“Santhini vs. Vijaya Venketesh”***.

3. Notice was issued in the Review Petition on 20.03.2018. Due to the ongoing pandemic, physical functioning of the Courts has been stopped since March, 2020. Proceedings in all Courts are being conducted only through video conferencing. In the normal course we would not have directed video conferencing in respect of matrimonial matters as per the judgment of this Court mentioned above. However, in the present situation where all proceedings are conducted through video conferencing, we direct the Family Court, District Gautambudh Nagar, U.P. to conduct the trial through video conferencing.

4. The Review Petition is dismissed.

.....CJI.
[S.A. BOBDE]

.....J.
[L. NAGESWARA RAO]

.....J.
[VINEET SARAN]

New Delhi
January 22, 2021